

10.09.2026  
Item No.5  
Ct. No. 1  
RP

**WPA(P) 387 OF 2026**

**RABINDRANATH SAHA**

**Vs**

**THE STATE OF WEST BENGAL & Ors.**

Ms. Bina Baidya

Ms. Esha Basak

..... For the Petitioner

Mr. Raj Mohan Chatterjee

.....For the State

**ORDER** (PER COURT)

1. Leave to add the District Panchayat and Rural Development Officer, District-South 24 Parganas. Addition be carried out forthwith. Re-verification is dispensed with.
2. Learned State Advocate causes an appearance on behalf of the added respondent.
3. We have considered the submissions of the learned counsel for the PIL Petitioner and the learned State Advocate (Panel-A).
4. We find that the Petitioner has taken up a cause in the public interest. The Petitioner desires that Baneswarpur RDBPM School should be connected to the nearest main road, because presently the school is surrounded by marshy land and the persons who desire to reach school have to wade their way through such land.

5. We are concerned about the school being conducted in a healthy atmosphere and secure the future of the students who are taking education in the two schools, namely, Banewarpur RDBPM school and ROSA Dogachha FP School. The school students reach the new building at Banewarpur RDBPM school for taking their midday meals and are in a great difficulty because there is no access road for the students.
6. Learned State government counsel submits that within two weeks, a proper affidavit would be filed to give a clear idea to this Court considering the fact that this PIL is not an adversarial litigation.
7. Let affidavit-in-opposition be filed on or before 24<sup>th</sup> September, 2026.
8. List this Petition in the Urgent Admission category on 28<sup>th</sup> September, 2026.
9. In the meanwhile, the learned advocate for the Petitioner would prepare a sketch map indicating part concretised road and the location of the two schools, with the distance of each school from the concretised road.

**(TAPABRATA CHAKRABORTY, J.) (RAVINDRA V. GHUGE)**  
**Chief Justice**

